

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1038 of 2019**

**IN THE MATTER OF:**

**Aditya Energy Resource Pte. Ltd.**

**...Appellant**

**Versus**

**Simhapuri Energy Ltd.**

**...Respondent**

**For Appellant: Though appeared but did not mark attendance.**

**For Respondent: Ms. Kaadambari, Ms. Mansi Sinha and Mr. Amod Chaturvedi, Advocates**

**ORDER**

**26.02.2020** In this Appeal one of the questions relates to enforceability of the foreign award. The other question which requires consideration is whether even ignoring the award passed is there material to show debt due and default.

Learned counsel for both sides to be heard on these issues.

List the Appeal 'For Admission (After Notice)' on **27<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)